

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 207
IB-78/ND/2023

IN THE MATTER OF:

Assets Care & Reconstruction Enterprise Ltd. ... Applicant/Petitioner

Versus

Ms. Neeta Saha ... Respondent

Under Section: 95 of IBC, 2016

Order delivered on 01.05.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

For the Respondent : Adv. Rajat Bhardwaj, Adv. Kaustabh K.

For the RP : Adv. Parish Mishra

For the ACRE /Creditor : Adv. Gaurav Mitra and Adv. Aditya Vashisth

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

Mr. Parish Mishra, Ld. Counsel appearing for the RP is unable to assist the Court properly.

The Ld. Counsel appearing for the Applicant submitted that Hon'ble NCLAT has restrained the RP from proceeding in the matter. Nevertheless, he is unable to produce the copy of the order passed by Hon'ble NCLAT before us. At his request, the hearing is deferred to 09.05.2024.

The RP is directed to remain present physically on the next date of the hearing.

**Sd/-
(SUBRATA KUMAR DASH)
MEMBER (T)**

**Sd/-
(ASHOK KUMAR BHARDWAJ)
MEMBER (J)**